

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**STARRED QUESTION NO. 145.
TO BE ANSWERED ON WEDNESDAY, THE 27TH JULY, 2022.**

SETTING UP OF MINERAL AND METAL BASED INDUSTRIAL UNITS

***145. SHRI JUAL ORAM:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has any proposal to set up mineral and metal based industrial units;
- (b) if so, the names of the States where such industrial units are proposed to be set up;
- (c) whether it is a fact that all the infrastructural facilities are available in Odisha to set up mineral and metal based units; and
- (d) if so, the steps taken by the Government for setting up such units in Odisha?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 145 FOR ANSWER ON 27TH JULY, 2022.**

(a) to (d): Government promotes industrialization process in country through various schemes/initiatives such as Make in India, Start Up India, GatiShakti, Industrial Corridors, Production Linked Incentive Scheme (PLI), Promoting Ease of Doing Business (EoDB) and reducing compliance burden, National Single Window System (NSWS), One District One Product (ODOP), GIS enabled Land Bank, Foreign Direct Investment (FDI) Policy Reforms, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects and Special Packages for North Eastern and Himalayan Regions, etc.

During last seven years, the Government has introduced key structural reforms to open up the mineral sector to ensure its contribution in achieving the national policy goals. Through the amendment dated 12.01.2015 in the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957) provision for grant of mineral concessions through e-auction to bring in greater transparency and remove discretion at all levels in grant of mineral concessions has been introduced. The method of auction also ensures that the State Governments gets the revenue accruing from the auction process. So far, 190 mineral blocks have been successfully auctioned in the country. Out of these, 38 mines have commenced production.

A major amendment was carried out in the Act through the MMDR (Amendment) Act, 2021 with effect from 28.03.2021. Through the said amendment, the distinction between captive and merchant mines have been removed by providing for auction of mines in future without restriction of captive use of minerals and allowing existing captive mines including captive coal mines to sell up to 50% of the minerals produced after meeting the requirement of linked plants to ensure optimal mining of mineral resources and specifying the additional amount to be charged on such sale.

In order to incentivize early operationalization of mines, provision has been made in the Mineral (Auction) Rules, 2015, for providing incentive for production & dispatch earlier than the scheduled date of commencement of production (Lessee shall pay only 50% of the auction premium quoted).

Various amendments to the MMDR Act and subordinate legislations have been carried out since 2015 with the objective of increasing mineral production and availability of minerals to the downstream industries.

National Aluminium Company Limited (NALCO) a Schedule 'A' Navratna CPSE having its registered office at Bhubaneswar is one of the largest integrated Bauxite-Alumina Aluminium-Power Complex in the Country. The Company has been operating its captive Panchpatmali Bauxite Mines for the pit head Alumina refinery at Damanjodi, in the District of

Koraput in Odisha and Aluminium Smelter & Captive Power Plant at Angul. The Company has its fully mechanized open cast Bauxite Mines. NALCO has formed a JV Company with Odisha Industrial Infrastructure Development Corporation (IDCO) for establishment of Angul Aluminium Park Private Limited (AAPPL) for promotion of downstream industries. Modalities for metal transfer from NALCO to AAPPL has been prepared. The Standard Operating Procedure (SOP) for supply of molten metal to the units in the Park has been finalized. Land acquisition, construction of boundary wall and approach road have been completed

As per the information received from Odisha Government, Odisha Industrial Infrastructure Development Corporation or IDCO has developed basic infrastructure in Kalinga Nagar Industrial Complex (KNIC); Jajpur such as augmentation of water supply scheme of 22 Million Litres per Day (MLD), construction of new road, development of utility corridors, upgradation of power distribution infrastructure, setting up of central tool room, development of common facility centre including information & communication infrastructure.

State Government has-developed Biju Expressway corridor from Sundargarh to Malkanigiri Districts covering steel/ metal based industrial districts.

Besides above, the State Industrial Infrastructure Development Corporation has developed a Land Bank acquiring 1.00 Lakh Acre of land for Industries. Till now 14802.15 acres of land has been acquired by IDCO under category A for allotment to different Industries and 51364.65 acres of land has been reserved to cater to further industrial need.

Further, the State Government through State Level Single Window Clearance System has given in principle approval to 221 proposals, submitted by different industries to set up large scale mineral & metal-based units envisaging investment of approximately Rs.7,87, 144 Crores.

Out of the above, 106 large-scale units in mineral and metal sectors have set up their respective plants in Odisha with potential investment of Rs.2,87,413.76 Crores and employment of 1,89,505.
